

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Customs Appeal No. 50545 of 2018

[Arising out of Order-in-Original No. 74/KB/POLICY/2017 dated 17.11.2017 passed by the Commissioner of Customs (General), New Delhi]

Adept Logistics

Appellant

Vs.

**Commissioner of Customs
New Delhi**

Respondent

Appearance:

None for the Appellants

Shri R K Majhi, AR for the Respondent

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing/ Decision: 09.04.2018

FINAL ORDER NO. 51287 /2018

Per: Justice (Dr.) Satish Chandra:

The present appeal is filed by the appellant against the Order-in-Original No. 74/KB/POLICY/2017 dated 17.11.2017 where the confirmation of suspension of Customs Broker license was upheld.

2. List revised. None present on behalf of the appellant.
3. Heard Shr R K Majhi, learned representative of the Department and gone through the material available on record.

4. After hearing learned representative of the department and going through the record it appears that the present appeal is filed against the order of suspension which is still pending. The authority concerned has to take final decision regarding cancellation of the license.

5. In view of the above, we direct the authority concerned to decide the issue of suspension within a prescribed period as per CBLR 2013. Presently, the appeal is pre-mature.

6. With the above direction, the appeal is disposed.

(Dictated and pronounced in the open Court)

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

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